

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing 11.10. 2018

Petition No. 244/MP/2016
Along with I.A No. 86/2017

Petitioner : NTPC Limited

Respondent : GRIDCO & others

Subject : Petition for measurement of GCV of coal from the samples taken from the Railways Wagon Top.

Petition No. 64/MP/2016
Alongwith I.A No. 84/2017 and 85/2017

Petitioner : 1. BSES Rajdhani Power Limited (BRPL)
2. BSES Yamuna Power Limited (BYPL)

Respondent : NTPC Ltd.

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 30 (7) of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between petitioners i.e. BSES Rajdhani Power Limited and BSES Yamuna Power Limited with NTPC Ltd.

Petition No. 220/MP/2016

Petitioner : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL)

Respondent : NTPC Limited & Others

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute between West Bengal State Electricity Distribution Company Limited and NTPC Limited and Damodar Valley Corporation relating to over invoicing and recovery of Rs. 1192.67 crores.

Petition No. 311/MP/2015

Petitioner : Tata Power Delhi Distribution Company Limited.

Respondent : NTPC Limited.

Subject : Petition for appropriate directions restraining the respondent from recovering the energy charge rate strictly in terms of the Tariff Regulations framed by the Commission.



Petition No. 139/MP/2017

Petitioner : Maithon Power Limited.

Respondent : Tata Power Delhi Distribution Limited & Others.

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 54 and 55 of the CERC (Terms and Conditions of Tariff) Regulations 2014 seeking appropriate relief due to extreme practical difficulty faced by the petitioner in implementing Regulation 30(6) of the said Regulation and directions issued by the Commission in its order dated 25.1.2016 and for consequential directions.

Petition No. 133/MP/2018

Petitioner : Damodar valley Corporation

Respondent : West Bengal State Electricity Distribution Co. Ltd. (WBSEDCL)

Subject : Implementation of Regulation 30 (6) of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Parties Present : Shri Gopal Jain, Senior Advocate, TPDDL
Shri Anupam Varma, Advocate, TPDDL
Shri M. G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Amali Vallinayagam, Advocate, TANGEDCO
Shri Venkatesh, Advocate, MPL
Shri Sandeep Rajpurohit, Advocate, MPL
Shri Vishrov Mukerjee, Advocate, WBSEDCL
Ms. Catherine Ayallore, Advocate, WBSEDCL
Shri Buddy Ranganadhan, Advocate, BRPL & BYPL
Shri Rahul Kinra, Advocate, BRPL
Shri Rajkumar Mehta, Advocate, GRIDCO
Shri Deep Rao Palepu, Advocate, NTPC
Shri Mukesh Kori, MPPMCL
Shri Pankaj Prakash, MPL,
Ms. Shefali Shobti, TPDDL
Ms. Neha Garg, GUVNL
Shri Subrata Ghosh, DVC
Shri Pratik Biswas, DVC
Shri Sameer Singh, BYPL
Shri Ajay Dua, NTPC



Shri P. B. Venkatesh, NTPC
Shri Manoj Kumar Sharma, NTPC
Shri E.P. Rao, NTPC
Shri Ravin Dubey, MPPMCL

Record of Proceedings

Learned counsel for GRIDCO submitted that the Commission in its order dated 19.9.2018 had held that the Petition No. 244/MP/2016 filed by NTPC is maintainable and directed to list the Petition for hearing on merit on 11.10.2018. Learned counsel for GRIDCO submitted that GRIDCO has filed an Appeal before the APTEL against the order dated 19.9.2018 being Appeal No. 291 of 2018 along with an application for stay of further proceedings before the Commission. APTEL vide its order dated 8.10.2018 has issued notice on the appeal as well as on IA for stay and the matter is listed for hearing on 12.10.2018. Learned counsel requested the Commission to list the matter for hearing after 12.10.2018.

2. Learned senior counsel for TPDDL, BRPL WBSEDCL and MPL requested the Commission to list the matter for hearing once the issue of maintainability is decided by the APTEL.

3. The Commission directed the learned counsel for the parties to inform the Commission about the outcome of hearing of 12.10.2018 in APTEL.

4. The Petitions shall be listed in due course for which separate notices will be issued.

By order of the Commission

**Sd/-
(T. D. Pant)
Deputy Chief (Law)**

